

- (I) Integrated Rural Development Programme (IRDP) : 20 million families (including old families for supplementary assistance).
- (II) National Rural Employment Programme (NREP) : Generation of 1445 million mandays of employment.
- (III) Rural Landless Guarantee Programme (RLEGP) : Generation of 1013 million mandays of employment.

These targets are expected to be achieved during the Seventh Plan period.

Implementation of Land Reforms

2476. DR. G.S. RAJHANS :
SHRI SATYENDRA NARAYAN SINHA :
SHRI SHARAD DIGHE :
SHRI AMAR ROYPRADHAN :
SHRI AMARSINH RATHAWA :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have recently urged the State Governments to implement land reform measures more vigorously;

(b) if so, the details of guidelines issued in this regard; and

(c) the steps taken for speedy implementation of land reforms in the country ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI RAMANAND YADAV) :

(a) to (c). Yes, Sir. The Government of India have been urging the State Governments to vigorously implement land reforms measures. In May, 1985 a conference of State Revenue Ministers was held to discuss *inter alia* the vigorous implementation of land reform measures. The consensus arrived at the conference is at statement given below. Recommendations made by the conference have been sent to the State Governments for necessary action.

Statement

Main recommendations of State Revenue Ministers Conference held in May, 1985

Abolition of Intermediaries :

(A) Pending work may be reviewed by 31.3.1986 for its early completion and legislative action may be taken within 2 years to abolish the few intermediary tenures still in existence and action completed by the end of the VII Plan.

Security of tenure and conferment of rights :

(B) (i) A drive should be undertaken for completion by 30.6.1986 by the official machinery to ascertain oral and insecure informal tenants and share-croppers with the help of panchayats, voluntary organisations and local people and bring them on record, irrespective of whether tenancy is recognised or abolished in the State. This may be completed by 31.12.1986. Security of tenure should be ensured to all categories of tenants and share-croppers.

(ii) States where rent payable is higher than 1/4 to 1/5 of gross produce should bring it down.

(iii) Ownership rights should be conferred on tenants and share-croppers after they are brought on record. Legislative provisions for this, where do not exist, should be made within 2 years.

(iv) Unnecessary exemptions permitting tenancy against national policy should be reviewed and legislative or administrative action taken by 31.3.1986 to remove them as well as for banning of leasing except by specified exempted categories as per national policy and banning of transfers of agricultural land to non-agriculturists.

(v) State and Union Territories should consider moving towards a stricter definition of personal cultivation in order to prevent clandestine tenancies.

Protection of interests of tribals :

In order to protect the interests of tribals in land, existing provisions regarding banning of transfer of land belonging to

tribals to non-tribals and its implementation may be reviewed and legislative action to plug loopholes and to cover shortcomings in order to take the implementation effective may be taken by 31.12.1986.

Implementation of Land Ceiling :

(C) (i) Time bound remedial action should be taken for disposal of pending returns.

(ii) Cases involved in litigation be got decided expeditiously. Creation of tribunals under Article 323 (B) of the Constitution and/or creation of Special Courts/Benches in High Courts for quick disposal of ceiling cases may be considered.

(iii) Vigorous action to investigate the evasion and avoidance of law be taken, followed by concrete remedial measure, legislative and otherwise, within 2 years.

(iv) Review of application of the ceiling laws in areas, irrigated by projects and schemes financed by public exchequer should be taken upto subject them to the appropriate ceiling.

(v) State may consider including major sons as members of the family retrospectively from January 24, 1971 for the computation of family ceiling units, restricting the provision for a separate family unit of ceiling for the major sons in respect of self acquired property only.

(vi) Lowering of land ceiling limits to get more land for distribution and bringing land under religious and charitable institutions within the purview of normal ceiling limits may also be considered by States.

(D) Land Records :

(i) Land records should be brought up to date by taking up a campaign observing 1985-86 as land record year.

(ii) A system should be evolved for updating land records regularly.

(iii) Non-land records States should introduce land and crop records expeditiously.

(iv) Survey and settlement operation wherever pending should be expedited.

(v) Patta pass books with legal status should be issued to land owners as well as tenants.

(E) Consolidation of Holdings :

Consolidation of holding, to cover 25% of consolidable areas, to be attempted during Seventh Plan giving priority to irrigated areas and on a selective basis to areas where holding of small and marginal farmers and ceiling surplus lands assignees are large in number of more efficient delivery of services.

(F) Assignees of ceiling Surplus Land :

Linkage of the scheme of financial assistance to assignees of ceiling surplus land be forged with IRDP and other rural development programmes.

NCDC Aid to Cooperatives in Kerala

2477. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of AGRICULTURE be pleased to state :

(a) the financial aid extended by National Cooperative Development Corporation (NCDC) to Kerala for promoting economic programmes under the co-operative sector during the last three years, year-wise;

(b) the amount paid by way of loans and subsidy;

(c) the terms of repayment of the loans; and

(d) the specific purposes for which the amounts advanced have been utilized ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) NCDC provided a total of Rs. 836.441 lakhs of financial assistance for cooperative development in Kerala during the last three years as detailed below :